

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.502/94

Thursday this the 31st day of March, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. P.Baby, Store Keeper,
Naval Armament Depot, Alwaye.
2. P.P.Kurian, Gun Repair Labourer, T.No.1062,
Naval Armament Depot, Alwaye.
3. P.J.Sam, Copper Smith(SK), T.No.856,
Naval Armament Depot, Alwaye.
4. K.K.Appu, Tin Smith, T.No.739,
Naval Armament Depot, Alwaye.
5. P.Krishnan, Tin Smith, T.No.738,
Naval Armament Depot, Alwaye.
6. M.V.Issac, Miller(SK), T.No.982,
Naval Armament Depot, Alwaye.
7. N.Velayudhan, Fitter Armament, T.No.688,
Naval Armament Depot, Alwaye.
8. T.C.Aruraj,Annealer, T.No.1077,
Naval Armament Depot, Alwaye.
9. N.P.Mohandas, Bench Fitter, T.No.846,
Naval Armament Depot, Alwaye.
10. C.B.Vijayasekharan Nair, Gun Repair Labourer,
Naval Armament Depot, Alwaye. Applicant

By Advocate Mr.T.A.Rajan

vs.

1. Union of India represented by Secretary,
Ministry of Defence, New Delhi.
2. The Flag Officer Commanding-in-chief,
Headquarters, Southern Naval Command,
Cochin-4.
3. The General Manager,
Naval Armament Depot, Alwaye. Respondents

By Advocate Mr.C.Kochunni Nair, SCGSC

ORDERCHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants claim, benefits granted to the applicants in O.As.434/89 and 609/89. A fact adjudication must precede a decision. The competent authority must make a fact adjudication and ascertain whether applicants are similarly situated as the applicants in the two cases aforementioned, or whether there are any points of difference.

2. If the applicants are similarly situated, reliefs granted to the applicants in O.As.434/89 and 609/89 will be granted to applicants herein. A determination will be made by the competent authority within five months from today. Applicants will furnish details of their service to the competent authority within 15 days from today, failing which this order will stand recalled and the application will stand dismissed. We alert respondents to adhere to the time schedule.
3. Application is allowed with the aforesaid directions. No costs.

Dated the 31st March, 1994.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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